## CENTRAL COUNCIL OF HOMOEOPATHY

## NOTIFICATION

New Delhi, the 22nd February, 1993

No. 12-3/91-CCH.—In exercise of the powers conferred by clause (i), (j) and (k) of section 33 and sub-section (1) of section 20 of the Homoeopathy Central Council Act, 1973 (59 of 1973), the Central Council of Homoeopathy with the previous sanction of the Central Government hereby makes the following regulations to amend the Homoeopathy (Post Graduate Degree Course) M. D. (Hom.) Regulations, 1989, namely:—

- (1) These regulations may be called the Homoeopathy (Post Graduate Degree Course), M.D. (Hom.) (Amendment) Regulations, 1992.
  - (2) They shall come into force on the date of their publication in the Official Gazette.

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- 2. In the Homoeopathy (Post Graduate Degree Course) M. D. (Hom.)
  Regulations, 1989:—
  - (1) In part III, under the heading "Admission To Course", cluase (iii) of subregulation (1) of regulation 4 shall be omitted;
  - (2) In part V, under the heading "Examinations", in regulation 8, in subregulation (3):—
    - (a) In clause (a), in the table, in column 1, after the words "Organon of Medicine and Philosophy", the word "or" shall be inserted;
    - (b) in clause (b), in the table, in column 1, after the words "Materia Medica", the word "or" shall be inserted;
    - (c) in clause (c), in the table, in column 1, after the words "Materia Medica" the word "or" shall be inserted.

DR. LALIT VERMA, Secy.